Office. Three Medical Officers have been appointed as part-time employees at the Central Office.

Corporation has a special Research Section in its Actuarial Department at the Central Office for carrying out various investigations, including medico-actuarial investigations.

Services of all the medical officers who were salaried employees of the crstwhile insurers and who opted to join the Corporation were retained.

SHRIMATI TARA RAMCHANDRA SATHE: Sir, the answer to part (b) of the question has not been given in full. I had asked: How many medical men are there now in the L.I.C. who were working in the old units or companies. And I want to know also whether those who have joined the LIC, are they entrusted with the same medical work as they were doing with their respective companies before the formation of the LIC.

SHRI T. T. KRISHNAMACHARI: It is very difficult to say who is doing what particular work, because the total number of medical referees maintained by the various corporations or companies before the LIC came into being was about 26,000 and after scrutiny over a period of time the number has been reduced to 9,000. There must be a certain amount of additional work given to these people. I cannot definitely say who is doing what type of work.

SHRIMATI TARA RAMCHANDRA SATHE: If I am right, there are very few medical men from outside who do the same job or type of work under the LIC now, How many are they who are actually employed by the LIC? That is my question. I do not think it will be anything like 26,000 or 9,000.

SHRI T. T. KRISHNAMACHARI: There are only three medical employees who have opted to work for the LIC and who were working with the other insurance corporations before.

SHRIMATI TARA RAMCHANDRA SATHE: Is it not necessary to supervise the work done by the medical men who are not employees of the Corporation, especially when medical examination is a very important factor in life insurance?

SHRI T. T. KRISHNAMACHARI: As a matter of fact, as the hon. Member is perhaps aware, there are two types of medical men. There are those who actually examine the applicants for insurance, and then you have the senior medical officers going through these reports. But they are not employees as such. They are paid on their work. That kind of supervision is being maintained without having them as employees.

SHRIMATI TARA RAMCHANDRA SATHE: Coming now to the Statement, Sir, I would like to say that the actuaries are well informed in the mathematical part of the supervision. But how can we expect medical work to be done by persons who do not know anything about the medical part of the work and so are unable to judge about the lives insured? Will the Government see that a special medical section of the Corporation with medical personnel is started?

SHRI T. T. KRISHNAMACHARI: I would not say, Sir, offhand without getting further information whether in the actuarial section which is in charge of maintaining the standards, we have no medical men. May be there are, but I will not say anything definitely. But the fact is since mortality rates and other things have to be decided, the proper section is the actuarial section. Whether there are medical men employed or not I am not in a position to say.

मिडिल इन्कम ग्रुप हाउसिंग स्कीम के अधीन दिए गए ऋण

*567. श्री भगवत नारायण भागंव : श्रया निर्माण तथा आवाम मंत्री यह बताने की कृपा करेंगे कि :

- (क) 1965 में अब तक मिडिल इन्कम ग्रुप हाउसिंग स्कीम के अधीन कितने व्यक्तियों को कितना ऋण दिया गया है; ओर
- (ख) इसी अवधि के दौरान इस स्कीम के अधीन सहकारी समितियों की कुल कितना ऋण दिया गया ?

†[Loans advanced under the M I,G.H Scheme

*567 SHRI B. N. BHARGAVA: Will the Minister of WORKS AND HOUSING be pleased to state:

- (a) the amount of loans advanced so far during the year 1965 under the Middle Income Group Housing Scheme and the number of persons to whom they were advanced; and
- (b) the amount of loans advanced to cooperatives under the scheme during the same period?

निर्माण तथा आवास मंत्री (भी मेहर चन्द खन्ना) (क) और (ख) राज्य सरकारो और यूनियन टरिटरीज से मूचना इक्ट्ठी की जा रही है, जैसे ही वह मिलेगी सभा पटल पर रख दी जायेगी।

†[THE MINISTER OF WORK AND HOUSING (SHRI MEHR CHAND KHANNA). (a) and (b) The information is being collected from the various State Governments and Union Territories and will be laid on the Table of the House, as soon as it is received]

श्री भगवत नारायण भागव: क्या माननीय मत्री महोदय बताने की कुपा करेगे कि कुल कितनी दरख्वास्ते इस साल में आई जिन पर कि विचार किया जा रहा है।

श्री मेहर चन्द खन्ना: मुझ से तो यह पूछा गया है कि 1965 ई० से मिडिल इन्कम ग्रुप हाउसिंग स्कीम के लिये तमाम हिन्दुस्तान मे कितनी दरख्वास्ते हैं और कितनो को मिला तो उसे राज्य सरकारों से पूछ रहें हैं और जब इफार्मेशन मिलेगी तब बतला देगे।

श्री राम सहाय: क्या में मती महोदय से जान सकूगा कि अभी हाल में इमरजेंसी की वबज से कोई आदेश इस प्रकार के दिये गये हैं कि हाउसिंग स्कीम के लिये कोई पैसा अभी नहीं दिया जाय।

श्री मेहर चन्द खन्ना: यह तो नहीं है अस्ल बात यह है कि इस साल हमे 15 करोड रुपया एल० आई० सी० से मिलना या 60 करोड़ रू० का प्रबन्ध तीसरी योजना में था, 45 करोड मिल चुका, 15 करोड मिलना था । हमने एल० आई० सी० से कहा कि फाइनेस मिनिस्ट्री से पूछे कि आया इसमे कोई कटौती तो नही लगाने वाले है. कई राज्य सरकारों को लिखा और पछा कि आपके कमिटमेट्स कितने है और उन कमिट-मेंटस के मनाबिक अगर काम चल रहा है, मकान बन रहे है रुपया देना है तो फिर तो कटौती हो नहीं सकती, कुछ बचत हो सकती है तो की जायगी। लेकिन फाइनेस मिनिस्टी ने यह जरूर कहा है कि नये कमिटमेट मे एन्टर होने से पहले हमें उनको कमल्ट करना होगा, मशविरा करना होगा।

House Mortgage Corporation

*568 SHRI I. K. GUJRAL · † SHRI SITARAM JAIPURIA ·

Will the Minister of FINANCE be pleased to state:

- (a) whether Government have since decided to set up the House Mortgage Corporation for advancing loans for house construction; and
- (b) if so, when the Corporation is likely to start functioning?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIRAMESHWAR SAHU) (a) A decision has not yet been taken

(b) Does not arise

SHRI I. K. GUJRAL: Sir, in the last session of Parliament we were told that an officer had been sent to the United Kingdom who had also given his report and that the matter was under the active consideration of the Government. It was also said that the matter would be finalised soon. Is the hon Minister aware that in the meantime news has appeared in the Press that the matter has been shelved because of difference of opinion between the Ministries of Finance and Works and Housing?

[†]The question was actually asked on the the House by Shri I K Gujral